

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through web-based Video-Conferencing Platform)*

**ITEM No. 26**  
**CP (CAA) No.01/BB/2023**

**IN THE MATTER OF:**

M/s. Simpler Consulting India Pvt. Ltd. ... Petitioner  
Vs.  
--- ... Respondent

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on: 06.09.2023**

**CORAM:**

**DR. N.V. RAMAKRISHNA BADARINATH**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Saji P. John, Adv.  
For the ROC : Ms. Pavithra H., Adv.

**ORDER**

1. Heard the Ld. Counsel for the Petitioner and ROC.
2. Reports are awaited from the OL and ROC, RD. Ld. Counsel for the ROC seeks two weeks' time to file its report. OL, ROC & RD are granted two weeks' time to file their reports and one week thereafter is granted to the Petitioner to file its comments thereto, after duly serving the copy on the other side.
3. List the case on **03.10.2023**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**N.V. RAMAKRISHNA BADARINATH**  
**MEMBER (JUDICIAL)**